

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 655 OF 2016 IN
DFR NO. 3557 OF 2016**

Dated: 20th February, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Bharat Aluminium Co. Ltd. ...Appellant(s)
Vs.
Chhattisgarh State Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Saahil Kaul
Mr. Matrugupta Mishra
Mr. Nimesh Jha

Counsel for the Respondent(s) : Mr. K. Gopal Choudary
Mr. Arvind Banerjee, Rep. CSPDCL
Mr. C.K.Rai
Mr. Umesh Prasad for R.1

ORDER

It is represented by learned counsel for the applicant/appellant that costs have been paid to the charitable organisation and he is filing compliance report to that effect. Let the report be taken on record.

With the consent of the parties, the matter is taken up for admission.

Admit. Mr. C.K. Rai takes notice on behalf of Respondent No.1 and Mr. Gopal Choudary takes notice on behalf of Respondent No.2 and they seek four week time to file reply. They may file the same on or before

21.03.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 05.04.2017 after serving copy on the other side.

List the matter on **20.04.2017.**

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/sh